

FORM B
PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
THEA ONLINE SERVICES PRIVATE LIMITED**

	PARTICULARS	DETAILS
1.	NAME OF CORPORATE DEBTOR	THEA ONLINE SERVICES PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	20/02/2014
3.	Authority under which Corporate Debtor is Incorporated/Registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74140MH2014PTC253451
5.	Address of the registered office & principal office (if any) of Corporate Debtor	1/1, Laxmi Bubera Chawl, Near Ganesh Vidhyalay, Kharigaon, Kalwa Thane Thane MH-400605 In
6.	Date of closure of Insolvency Resolution Process	03/03/2023
7.	Liquidation commencement date of Corporate Debtor	05/03/2023 (Copy of Order dated 03/03/2023, downloaded from the website of NCLT on 05/03/2023)
8.	Name & Registration Number of Insolvency Professional acting as Liquidator	HEMANT SHARMA Regn. No: IBBI/IPA-002/IP-N00015/2016-17/10019 AFA Valid Upto: 22/12/2023
9.	Address and Email of the liquidator as registered with the Board	Add.: C-10, LGF , Lajpat Nagar-III, New Delhi-110024 Email: hemant78sharma@yahoo.com
10.	Address and e-mail to be used for correspondence with the liquidator	Add.: C-10, LGF , Lajpat Nagar-III, New Delhi-110024 Email: liq.theaonline@gmail.com
11.	Last date for submission of Claims	04/04/2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the **Thea Online Services Private Limited** on **03/03/2023** (Copy of the Order downloaded on 05/03/2023 from the website of NCLT).

The stakeholders of **Thea Online Services Private Limited** are hereby called upon to submit their claims with proof on or before **04/04/2023** to the liquidator at the address mentioned against item No 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-

Mr. Hemant Sharma

Liquidator of Thea Online Services Private Limited

Registration No.: IBBI/IPA-002/IP-N00015/2016-17/10019

Date : 07.03.2023

Add.: C-10,LGF,Lajpat Nagar-III, New Delhi-110024

Place : New Delhi

E-Mail: hemant78sharma@yahoo.com, liq.theaonline@gmail.com